

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.58/MP/2026 along with IA (Dy.) No.10/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003, read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **3.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Aishwarya Subramani, Advocate, VSUPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing. The learned counsel for the Petitioner, however, sought to point out that the Respondent, CTUIL, has failed to file its reply and the physical progress report of the Project after the verification in the prescribed format as per the Record of Proceedings dated 8.1.2026. Instead, CTUIL filed a written note last night and has made factually incorrect statements therein. The learned counsel, accordingly, pressed for a *status quo* direction in view of the CTUIL's failure to comply with the said Record of Proceedings.

2. Considering the above, the Commission directed the Respondent, CTUIL, to file its reply along with the physical progress report of the Project as per the direction dated 8.1.2026 by tomorrow.

3. The Petition, along with IA, will be listed for hearing on **5.2.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

